

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Miscellaneous Application No.76348 of 2017 (EH)
(On behalf of Appellant)

And

Service Tax Appeal No.496 of 2012

(Arising out of Order-in-Original No.COMMR/B-I/ST-10/2012 dated 30.07.2012
passed by Commissioner of Central Excise, Customs & Service Tax, Bhubaneswar-I.)

M/s. Orissa Cricket Association
(Barabati Stadium, Cuttack-753005, Odisha.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Bhubaneswar-I
.....Respondent
C.R. Building, Rajaswa Vihar, Bhubaneswar-751007, Orissa.)

APPEARANCE

NONE for the Appellant (s)

Shri J.Chattopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI P.V.SUBBA RAO, MEMBER(TECHNICAL)

MISCELLANEOUS ORDER NO. 75234/2021
FINAL ORDER NO. 75699/2021

DATE OF HEARING : 28 October 2021
DATE OF DECISION : 28 October 2021

PER BENCH :

The present Miscellaneous Application has been filed by the Applicant/Appellant for early hearing of the Appeal filed by the Appellant.

2. In view of the reasons, as mentioned in the Application, the prayer for early hearing of the Appeal is allowed.

3. We find that the Appellant has also filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

Sd/
(P.V.SUBBA RAO)
MEMBER (TECHNICAL)

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